

† [TRANSLATION OF MANUALS AND FORMS IN
HINDI

715 SHRI RAM SAHAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the progress made in the translation work with the help of the Law Ministry in connection with the bringing out of the Manuals and Forms relating to his Ministry in Hindi, and

(b) by when all the manuals and forms are likely to be printed in Hindi ?]

सञ्चार मन्त्री (श्री हेमवती नन्दन बहुगुणा)

(क) इस मन्त्रालय में सम्बन्धित 2 नियम पुस्तिकाओं (मैनुअल) और 55 फार्मों में से जिनका अनुवाद विधि मन्त्रालय के सहयोग से किया जाना था, 36 फार्म अनुवाद के बाद प्राप्त हुए हैं। इन फार्मों में से 27 फार्मों को हिन्दी-अंग्रेजी में छाप दिया गया है और 9 अभी प्रेस में हैं।

(ख) शेष मैनुअलों तथा फार्मों का अनुवाद शीघ्र पूरा करने के लिए, विधि मन्त्रालय से नियमित सम्पर्क साधा जा रहा है। ज्यों ही इन नियम पुस्तिकाओं और फार्मों का हिन्दी अनुवाद विधि मन्त्रालय से प्राप्त होगा, छपाई की व्यवस्था कर दी जायेगी।

[THE MINISTER OF COMMUNICATIONS (SHRI H. N. BHUGUNA) : (a) Out of 2 Manuals and 55 Forms required to be translated with the help of the Law Ministry, 36 Forms have been received back from the Ministry of Law duly translated. Of these forms 27 have since been printed bilingually and 9 are in the Press.

(b) Regular contacts are being made with the Ministry of Law to expedite the translation of the remaining Manuals and Forms. The printing of these Manuals and Forms will be taken up immediately on receipt of their translation in Hindi.]

† [] English translation.

SCHEME FOR IMPROVING STANDARD OF
SERVICE AND REWARDING TALENT
OF IAS

716. SHRI SITARAM JAIPURIA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Government are formulating a scheme under which I. A. S. officers in future will get their promotion after thorough screening with a view to improving the standard of service and rewarding talent ;

(b) if so, the details thereof ;

(c) by when the scheme will come into operation ; and

(d) whether the scheme will be made applicable to other services also, if so, the details thereof ?

THE MINISTER OF STAFF IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) Under the rules governing appointments of members of the Indian Administrative Service to selection grade and to posts carrying pay above the time scale of pay, such appointments have to be made by selection on merit with due regard to seniority. The Central Government have made some suggestions to the State Governments for regulating such appointments, with a view to ensuring that only suitable persons get appointed to selection posts. The Central Government do not have under consideration any proposal for amending the rules regulating such appointments.

(b) to (d) Do not arise.

TELEPHONE FACILITY TO THE CHIEF
ENFORCEMENT OFFICER, BOMBAY

717. DR. K. MAHAJAN KURIAN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Shri M. A. Salvi, officiating as Chief Enforcement Officer of the Enforcement Directorate, Bombay, who had filed a writ petition in the Bombay High Court against the order of reversion from the post of Assistant Director, and who is on leave since 1970, has been given the facility of Government telephone at his residence ;

(b) if so, the rule under which he has been allowed to retain the telephone and what is the normal practice observed by Government in such cases ; and

(c) the person who has certified the telephone bills on the above telephone from the date the said officer proceeded on leave and who has paid the Bill's ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) (a) Yes, Sir. Following the judgement of the Bombay High Court delivered on 30th March, 1972 the order of reversion of Shri Salvi from the post of Assistant Director to that of Chief Enforcement Officer was however cancelled.

(b) Chief Enforcement Officers in the Directorate of Enforcement have been provided with residential telephones being executive officers. The telephone at the residence of Shri Salvi, therefore, continued in his capacity as Chief Enforcement Officer Ordinarily, it is not the practice to disconnect residential telephones when officers proceed on short leave. Shri Salvi proceeded on short leave subsequent to his reversion, and continued to extend his leave by short spells till resumption of duty as Assistant Director of Enforcement.

(c) Telephone bills for the residential telephone of Shri Salvi were paid by the head of office of the Bombay Zonal Unit of the Enforcement Directorate.

PER CAPITA INCOME IN BIHAR

718 SHRI GUNANAND THAKUR Will the Minister of PLANNING be pleased to state

(a) whether it is a fact that Bihar has the highest natural and mineral resources in comparison to the other parts of the country,

(b) whether it is also a fact that the per capita income in Bihar is the lowest, and

(c) what steps Government propose to take to raise the per capita income in Bihar ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) (a) Bihar is rich in respect of mineral and other natural resources.

(b) According to the latest available comparable estimates of State incomes furnished by the Central Statistical Organisation (for the year 1969-70), Bihar's per capita income is the second lowest in the country.

(c) A statement is laid on the Table of the House [See Appendix LXXXI, Annexure No 44]

MEMORANDUM REGARDING DEVELOPMENT OF BIHAR AND EASTERN U P

719 SHRI GUNANAND THAKUR Will the Minister of PLANNING be pleased to state

(a) whether it is a fact that a memorandum was presented to the Prime Minister by the M Ps and M L As of North Bihar and Eastern U P for the development of their respective States, and

(b) what concrete steps Government propose to take to develop these two backward regions ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) (a) Yes, Sir

(b) A statement is laid on the Table of the House

STATEMENT

North Bihar

(i) The Government of Bihar have identified the following districts as most backward.

- (1) Saharsa
- (2) Darbhanga
- (3) Champaran
- (4) Muzaffarpur

The Planning Commission requested the Government of Bihar to take special measures for bringing up these four districts to the level of economic and social development of the State as a whole by such measures, including special allocation out of funds approved for the Fourth Five Year Plan outlay of the State, as may appear suitable to the Government of Bihar.

(ii) A Small Farmers Development Agency has been sanctioned for Champaran district.

(iii) The districts of Champaran, Darbhanga, Muzaffarpur, Purnea, Saharsa and Saran have been selected for concessional finance from public financial institutions so as to accelerate the pace of industrial development in those districts. Out of these the district of Darbhanga has also been selected for Central subsidy of 10% of fixed capital investment.

(iv) Measures for Irrigation and Flood Control which have been taken in this area, including works which are under construction,